

(b) The suggestion received was that a three-kilometre long and half-kilometre wide plantation in the Paradeep Port Township would be desirable for the sea beach. The view of the Ministry in this regard is that the Paradeep Port Trust should take up such plantation as an integral part of their project, more particularly because it is one of the conditions of environmental clearance accorded recently to the project for extension of Southquay at Paradeep Port.

Right to Work

1804. SHRI LALIT VIJAY SINGH:
SHRI C. SRINIVASAN:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to recognise the 'right to work' as the centre piece of the Eighth Plan;

(b) if so, the mechanism Government propose to adopt to shift the direction of investment and what will be its instruments; and

(c) whether it is possible at present to quantify in monetary terms the magnitude of investment to achieve and uphold the 'right to work' programme, if so, the details therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) to (c). The Approach to the Eighth Plan proposes that the concept of right to work will be an important feature of the reorientation of planing. It implies a full employment strategy to be operationalised by ensuring that growth is widely distributed across regions and sections of the population and is of a kind and magnitude which can absorb the increase in

the labour force and the backlog of unemployment. The pattern of investment will be oriented in favour of employment intensive sectors, as part of this strategy. It is proposed that the entire plan investment will thus be oriented towards employment objective. The details of the investment proposed on employment will be incorporated in the Plan document.

[*Translation*]

Purchase of Sea-Harrier Aircraft

1805. SHRI GIRDHARILAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether a squadron fo sea-harrier aircraft was purchased for the Navy in 1979;

(b) whether this purchase agreement had a clause that if some more aircraft was purchased within a specific period those would be supplied by the suppliers at the same price; if so, whether this option was utilised; if not, the reasons therefor;

(c) whether Sea-harrier aircraft was also purchased after the expiry of the period of this option and if so, the additional financial liability which had to be borne due to non-utilisation of the option; and

(d) the action taken against the persons responsible for the lapse of incurring avoidable expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) An Agreement for the purchase of Sea-harrier Aircraft for the Indian navy was concluded in November, 1979.

(b) This Agreement contained an Option Clause for the purchase of additional Sea harrier aircraft, provided the option was exercised by May, 1980. Government de-